

MA/404/87

in

OA/224/87

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Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

23.9.1987

Heard learned advocate Mr.D.F.Amin for the applicant. His request for returning the case which was earlier decided on the ground that this Tribunal has no jurisdiction as the cause of action arose in Ratlam has merit and is allowed. The petition returned for being presented in the competent bench of the Tribunal. So ordered. Registry to keep the application on the file. With this order, MA/404/87 stands disposed of.

Phirji
(P.H.Trivedi)
Vice Chairman

Amrit
(P.M.Joshi)
Judicial Member

O.A./224/87

(D)

Coram : Hon'ble Mr P H Trivedi
Hon'ble Mr P M Joshi

.. Vice Chairman
.. Judicial Member

4/5/1987

Neither applicant nor his advocate appears. The petition discloses that the petitioner is ordinarily resident of Ratlam and impugned orders also have been passed by the Railway authority at Ratlam which are out side the jurisdiction of this Bench. The mere fact of the accident which occurred being in a place in jurisdiction of this Tribunal is not relevant to attract our jurisdiction on service matter of this nature. With these observations, the application stands summarily dismissed.

R. H. Trivedi

(P H Trivedi)
Vice Chairman

S. M. Joshi
(P M Joshi)
Judicial Member